

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No.6333/2013

N.THAJUDEEN

Appellant(s)

VERSUS

TAMIL NADU KHADI AND VILLAGE INDUSTRIES BOARD

Respondent(s)

([REMAIN ON BOARD])

Date : 16-10-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Ms. T.Archana, Adv.

Mr. K. K. Mani, AOR

Mr. Rajeev Gupta, Adv.

For Respondent(s)

Mr. Vipin Kumar Jai, AOR

Mrs. Gurinder Jai, Adv.

Ms. Sanjna Dua, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned counsel for the parties at length.
2. Hearing is concluded.
3. Judgment is reserved.
4. The parties are permitted to file their respective written submissions of not more than 2 pages within three days.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS(RAM SUBHAG SINGH)
COURT MASTER (NSH)